

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3302/2016

New Delhi this the 28th day of September, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Sunil Kumar Gupta, Inspecting Officer,
Aged about 45 years,
S/o Sh. R.K. Gupta,
R/o 9-A/2, Amrit Puri, East of Kailash,
New Delhi-110065.
2. Dr. Deepa Mann, Inspecting Officer,
Aged about 30 years,
D/o Sh. Mahender Singh Mann,
R/o H.No. 198, Village Naya Bans,
P.O- Khera Kalan, Delhi-110082.
3. Manish Kumar Thakur, Inspecting Officer,
Aged about 37 years,
S/o Sh. Binod Narayan Thakur,
R/o H.No. 671, Niti Khand-III,
Indirapuram, Ghaziabad, U.P.-201010.
4. Neeru Thakran, Inspecting Officer,
Aged about 31 years,
D/o Sh. Harinder Singh,
R/o H.No. 293, Village Bazitpur Thakran,
Delhi-110039.
5. P.K. Saini, Labour Officer,
Aged about 58 years,
S/o late Sh. K.M. Saini,
R/o Sec-24, Rohini, Delhi-110085.
6. Pushpa, Inspecting Officer,
Aged about 31 years,
D/o Sh. Ram Dutt,
R/o H.No. 219, D-3rd Floor, DDA Flats,
Pkt, Jasola Vihar, New Delhi-110025.
7. Shashi Bhushan, Labour Officer,
Aged about 37 years,
S/o Sh. Hardeo Pandit,
R/o F.F-2, A-140, SLF Ved Vihar, Loni,
Ghaziabad, UP.
8. Rajesh Kumar, Inspecting Officer,
Aged about 37 years,
S/o late Sh. S.N. Singh,
R/o Flat No. F-904, Ajnara Daffodil,
Sec-137, Noida, UP-201301.
9. Anup Kunar Biruly, Labour Officer,
Aged about 49 years,
s/o late Sh. M.S. Biruly,
R/o Flat no. A-604, Plot No. 13,

Sec-22, Dwarka, Delhi-110077.

10. R.M. Parthasarathy, Labour Officer,
Aged about 57 years,
S/o late Sh. R.M. Booshanam,
R/o Plot No. 39-B, Flat No. 701,
Santosh Apartments, Sec-6, Dwarka,
New Delhi-110075.
11. Soniya Thakran, Inspecting Officer,
Aged about 30 years,
W/o Sh. Parimal Dabas,
R/o H.No. 266, VPO Ladpur, Delhi-110081.
12. Vinay Kant Rao, Labour Officer,
Aged about 50 years,
S/o Sh. M.C. Rao,
R/o 16-C, Pkt-3, Mayur Vihar Phase-I,
Delhi-110091.
13. Dinesh Singh, Inspecting Officer,
Aged about 42 years,
S/o Sh. Kedar Singh,
R/o H.No. 323, VPO Khudana,
Distt. Mahendergarh, Haryana-123029.
14. Sanjay Kumar, Inspecting Officer,
Aged about ... years,
S/o Sh. Sita Paswan,
R/o E-5/83, Gali No. 11,
Sonia Vihar, Delhi-110094.
15. Ashish Aggarwal, Inspecting Officer,
Aged about 32 years,
S/o late Sh. Ram Avtar Aggarwal,
R/o 820/52, Lekhu Nagar, Tri Nagar,
Delhi-110035. ... Applicants

(By Advocate : Sh. M.K. Bhardwaj)

Versus

1. The Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat,
IP Estate, New Delhi.
2. The Secretary-cum-Labour Commissioner,
Govt. of NCT of Delhi,
New Secretariat,
IP Estate, New Delhi. ... Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

This OA has been filed seeking the following reliefs:

“(i) to declare the action of respondents
in not removing the anomaly by granting

pay to the applicants vis-a-vis subordinate post of Labour Inspector/DASS Grade-II from 01.01.1996 as illegal and arbitrary and issue appropriate directions for granting grade pay of Rs. 4800 from 01.01.2006 to the applicants.

(ii) to direct the respondents to grant pay scale of Rs. 9300-34800 with grade pay of Rs. 4800 to the applicants from 01.01.2006 with all arrears of pay.

(iii) such other reliefs as are deemed fit, Hon'ble Tribunal, fair and reasonable Hon'ble Tribunal the facts and circumstances of the case, including consequential benefits with interest @ 18% per annum on the delayed arrears."

2. Learned counsel for the applicants argued that an anomaly has crept into the pay scales granted to the applicants in as much as their sub-ordinates were getting higher grade pay after implementation of 6th Pay Commission. The applicants made a representation to the respondents on 12.06.2015. However, no decision has yet been taken by the respondents on their representation.

3. Learned counsel for the applicants submitted that the applicants would be satisfied in case directions were given to the respondents to decide the representation of the applicants within a given time frame.

4. In view of the limited prayer made by the applicant, we dispose of this OA at admission stage itself without issuing notice to the respondents and without going into the merits of the case with a direction to them to decide the representation dated 12.06.2015 of the applicants by means of a reasoned and speaking order within 60 days from the date of receipt of certified copy of this order. No costs.

(Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/